

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-22 /ND/2018

In the matter of :

Oriental Bank of Commerce

.. PETITIONER

Vs.

Shekhar Resorts Ltd & Ors.

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 28.3.2019

Coram :

Dr. Deepti Mukesh,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Abhishek Anand, Mr. Anant A. Pavgi, Advocates
for Resolution Professional

For the Respondent/Corporate Debtor :

ORDER

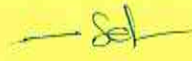
It is seen from the records and also the submissions made by Learned Counsel for the R.P. that CA No.427/C-III/ND/2018 has been filed under Section 19 (2) wherein Respondents 1, 2 & 4 have already been served and affidavits are already filed to that effect. R-3 has not been served and Ld. Counsel seeks permission to serve through substituted service, e-Mail or any other mode. With respect to Respondents 1, 2 & 4, inspite of being served, none appears today though it is seen that on 31.10.2018, one Counsel had appeared on behalf of these respondents and stated that cooperation will be extended to the R.P. But today, even the Counsel is absent.

Seeing the conduct of the respondents and in view of the gravity of the matter, let bailable warrants be issued against Respondents 1, 2 & 4 through the Police Station of appropriate jurisdiction. Let the service be completed on R-3.

Post the matter on 24.4.2019.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit